

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1132 of 2024

IN THE MATTER OF:

Deepak

Applicant

Versus

State of Haryana & Ors.

Respondent

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Date : 03.09.2025

Filed through

(Rahul Khurana)
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State of Haryana & Ors.

Respondent

RESPONSE ON BEHALF OF RESPONDENT No.3
i.e. DEPUTY COMMISSIONER, KARNAL

MOST RESPECTFULLY SHOWETH:

1. That the present response is being submitted in compliance of order dated 17.07.2025 to apprise about steps taken to prevent setting up industrial units/RMC Plants illegally in District Karnal.
2. That the present reply is being filed through Regional Officer, Haryana State Pollution Control Board, Karnal, who is duly authorized and competent to file the present reply on behalf of the answering Respondent No. 3. Copy of authority letter dated 01.09.2025 is enclosed as **Annexure-R/1**.
3. That in compliance of order dated 17.07.2025 passed by this Hon'ble Tribunal, a meeting with officer's of concerned Departments was conducted on 22.08.2025 and directions were issued as under :
 - a) That the Departments of MC, PHED, Irrigation & PWD have been directed to ensure that all Ready-Mix Concrete (RMC) plants and Hot Mix Plants (HMP) installed for Government works obtain Consent to Establish (CTE) and Consent to Operate (CTO) from HSPCB.
 - b) Further, these Departments were directed to procure material only from such RMC & HMP units which have valid CTE/CTO from the Board and requisite permissions from other competent authorities.
 - c) That in case any illegal RMC/HMP plant is found operating, the concerned Departments shall immediately inform the Regional Office of the Haryana State Pollution Control Board for necessary action.

- d) That the list of 05 RMC plants, closed by HSPCB as mentioned in OA No. 1132/2024, shall be published on the District website for public comments/suggestions and also in local newspapers.
- e) That the Town & Country Planning Department has also been directed to expedite the process of grant of Change of Land Use (CLU) permissions to RMC plants so that Government work does not suffer.

Copy of minutes of meeting dated 22.08.2025 is enclosed herewith as **Annexure-R/2**. Copy of Newspaper clips are annexed as **Annexure-R/3**.

4. That 05 RMC plants have already been closed by the Board and are lying closed.
5. That the Deputy Commissioner, Karnal is actively coordinating with all concerned Departments and stake holders to ensure compliance with the directions of this Hon'ble Tribunal and remains committed to initiating timely and effective remedial action to prevent the setting up of such illegal Ready Mix Plants in District Karnal.

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the present response on record.

(Kamaljit Singh)
Regional Officer, HSPCB, Karnal
(For Respondent No.3)

Regional Officer
HSPCB
Karnal Region

Place: Karnal

Date:03.09.2025

URGENT/DATE BOUND/NGT Matter

From

The Deputy Commissioner,
Karnal

To

Regional Officer,
Haryana State Pollution Control Board,
Namaste Chowk, Karnal

No.:- 153/2025/CTM-Struc Dated:-01/09/2025

Subject:- Regarding filing reply/written statement before Hon'ble
National Green Tribunal in Original Application No.
1132/2024 titled as Deepak v/s State of Haryana & others.

On the subject cited above, it is intimated that the matter pertains to your department in which State authorities including worthy Deputy Commissioner, Karnal have been impleaded as respondents. The subject matter is now fixed for 04.09.2025 for filing reply/written statement.

Therefore, you are hereby authorised as well as strictly directed to submit reply/written statement on behalf of ~~w~~/Deputy Commissioner, Karnal, so that, any adverse order/situation may be avoided accordingly, failing which, your office shall be solely responsible for the same.


Deputy Commissioner,
Karnal 



**Regional Office, Karnal Region
Haryana State Pollution Control Board**

2nd floor, SCO- 78-79 above Punjab National Bank, Namaste Chowk, Karnal
Website - www.hspcb.org.in E-Mail Id- hspcbrokar@gmail.com



R/2

No. HSPCB/KAR/2025/ 4193 - 4202

Dated: 29/08/2025

To

1. The Superintending Engineer, PWD (B&R), Karnal Circle.
2. The DETC(EXCISE), Karnal (Email ID- detc-kr.letd@hry.gov.in)
3. The Executive Engineer, PWD (B & R), Division No-I, Mall Road, District Karnal (Email id- pwd-eeptd-karnal@hry.nic.in).
4. The Executive Engineer, PWD (B & R), Division No- II, Mall Road, District Karnal (Email id- pwd-eeptd2-karnal@hry.nic.in).
5. The Executive Engineer- I & II, Irrigation Department, Mall Road, Karnal (xcn-indri.rrr@hry.gov.in).
6. The Executive Engineer, Municipal Corporation, Karnal.
7. The Executive Engineer, PHED, Division No. 01, Karnal (ee1karnal@phedharyana.gov.in)
8. The Executive Engineer, Haryana State Agriculture Marketing Board, Karnal.
9. The Executive Engineer, Panchayati Raj, Karnal (prexeeng.krl@hry.nic.in)
10. The Mining Officer, Karnal/Panipat.
11. The Project Director National Highways Authority of India, A-3, UGF, Puspanjali Enclave, Pitampura, New Delhi- 110034.
(Email id - plusonepatnh@gmail.com & piusonepat@nhai.org)
12. The Project Director National Highways Authority of India, Model Town, Ambala.
Email id- nhaitumkur@gmail.com & amb@nhai.org)

Sub: - Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 -prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

Ref: - Meeting held on 22.08.2025 under the Chairmanship of the Deputy Commissioner, Karnal & minutes received on 29-8-2025.

In this connection, please find enclosed herewith the Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 - prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

You are requested to submit the action taken report on the minutes of the meeting **within 07 days** positively.

It is submitted for your kind information & further necessary action, please.

DA: - Minutes of the meeting.

Endst. No. HSPCB/KAR/2025/ 4203 - 04

Copy of the above is forwarded to the:-

1. The Deputy Commissioner, Karnal for kind information, please.
2. The SEE, HWM Cell, HSPCB-HQ, Panchkula for kind information, please.

Regional Officer
Karnal Region

Dated: 29/08/2025

Regional Officer
Karnal Region



Regional Office, Karnal Region
Haryana State Pollution Control Board
2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website – www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com



Sub: - Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

R/Sir,

In this regard, please find enclosed herewith the minutes of Meeting regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

You are requested to kindly approve the minutes, please.

DA: Minutes of meeting.

V/22/8/2025
Regional Officer
Haryana State Pollution Control Board
Karnal Region

[Signature]
Deputy Commissioner,
Karnal

MINUTES OF THE MEETING

Subject: Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

The meeting was convened on 22.08.2025 at 09:30AM in the Mini Secretariat, Sector-12, Karnal, under the Chairmanship of the Deputy Commissioner, Karnal.

The meeting was attended by representatives of all concerned departments. *(List of participants is attached as Annexure-I).*

At the outset, Regional Officer, Haryana State Pollution Control Board (HSPCB), Karnal, welcomed all participants and provided a detailed overview of the Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

Thereafter, the Deputy Commissioner took up the agenda items one by one, and detailed deliberations were held. The following decisions and department-wise responsibilities were agreed upon:

1. The Department of MC, PHED, Irrigation & PWD will ensure that Ready-Mix Concrete (RMC) plants & Hot Mix Plants installed for Government work will obtain CTE/CTO from HSPCB.
2. The Department of MC, PHED, Irrigation & PWD directed to procure material from RMC & HMP who has obtained CTE & CTO from the Board & require permission from other departments.
3. If any RMC/HMP plant operating illegally comes in the notice of any department they shall immediately inform to Regional Office, Haryana State Pollution Control Board.
4. List of 05 no's RMC plant closed by HSPCB mentioned in OA No. 1132/2024 shall be published on District website for public suggestions/comments and also in local news papers.
5. Town & Country Planning Department is directed to expedite the process of grant of change of Land use permission (CLU) to RMC plants so that Government work does not suffer.

The meeting concluded with a vote of thanks to the Chair and a shared commitment by all departments to ensure strict and effective implementation in Karnal district.

Annexure - 1

Attendee Sheet.

Date:- 22.08.2025 at 09:30 AM

Meeting in the matter of OA No. 1132 of 2024 (Deepak Vs. State of Haryana) - Regarding prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District

Sr. No.	Name of Officer	Department	Mobile No.	Email ID	Signature
1.	Sandeep Singh	EE PWD BAR PD-1	9876009311		
2.	Raj Kumar	EE PWD B & R PD-D	97290-63221		
3.	Abhishek	EE PHED N-1,	7206004122		
4.	SUNIL BHASKAR	SDO HISAMB	9050100720		
5.	Parminder Singh	XEN (P.C.)	981385200		
6.	Ranveer Singh	Xen Investigation	890/003270		
7.	Subhojyoti Choudhary	SAE, HSUP KLN	9996607689		
8.	Garun Singh	So Intd	72277722		
9.	D Pradeep	XEN MCK	981525505		

Date:- 22.08.2025 at 09:30 AM

Meeting in the matter of OA No. 1132 of 2024 (Deepak Vs. State of Haryana) – Regarding prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

Sr. No.	Name of Officer	Department	Mobile No.	Email ID	Signature
10.	Kamraj Singh	HSPCB	9467626808	ksr@hspcb.gov.in	
11.	Kuldeep Singh, AEE	HSPCB	9069000071	- do -	
12.					
13.					
14.					
15.					
16.					
17.					
18.					

23-8-2025

उपायुक्त ने की अधिकारियों संग बैठक

करनाल (निर्मल) : उपायुक्त उत्तम सिंह की अध्यक्षता में शुक्रवार को बैठक आयोजित की गई। बैठक में विभागों के अधिकारी उपस्थित रहे। बैठक में निर्णय लिया गया कि यदि कोई रेडी मिक्स कंक्रीट प्लांट अवैध रूप से संचालित पाया जाता है तो उसकी सूचना तुरंत क्षेत्रीय कार्यालय हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड को दी जाए। उपायुक्त उत्तम सिंह ने आम जनता से अपील है कि जिला करनाल में स्थापित रेडी मिक्स कंक्रीट प्लांट अगर आपको अवैध रूप से चलता मिले तो क्षेत्रीय कार्यालय, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड को कार्यालय नमस्ते चौक के नजदीक पंजाब नेशनल बैंक, करनाल को सूचित करें। ताकि आगामी कार्यवाही अमल में लाई जा सके।

23-8-2025

अवैध रेडी मिक्स कंक्रीट प्लांट पर होगी कार्रवाई

करनाल। राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के निर्देश पर अब सड़क आदि के निर्माण पर अवैध रूप से रेडी मिक्स कंक्रीट प्लांट का उपयोग नहीं किया जा सकेगा। यदि कहीं ऐसा कोई मामला पकड़ा जाता है तो इसकी सूचना क्षेत्रीय कार्यालय हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड को देनी होगी। उपायुक्त उत्तम सिंह की अध्यक्षता में शुक्रवार को संबंधित विभागों के अधिकारियों के साथ बैठक में ओ.ए. नंबर 1132, 2024 दीपक यनाम स्टेट ऑफ हरियाणा में एनजीटी से मिले निर्देशों पर चर्चा की गई। तय किया गया कि यदि कोई रेडी मिक्स कंक्रीट प्लांट अवैध रूप से संचालित पाया जाता है तो उसकी सूचना तुरंत क्षेत्रीय कार्यालय हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड को दी जाए। धृत

Dainik Tribune, Chandigarh

26-8-2025

अवैध रूप से चलते रेडी मिक्स कंक्रीट प्लांट होंगे सील

करनाल (हप्र) : जिले में अगर कहीं पर अवैध तौर पर रेडी मिक्स कंक्रीट प्लांट (आरएमसी) चलता हुआ पाया गया तो राज्य प्रदूषण कंट्रोल बोर्ड द्वारा उसे सील किया जाएगा। साथ ही नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) के नियम अनुसार आगामी कार्रवाई अमल में लाई जाएगी। राज्य प्रदूषण कंट्रोल बोर्ड करनाल के एक्सईएन कमलजीत सिंह ने बताया कि प्रदूषण कंट्रोल बोर्ड जिलेभर में प्रदूषण फैलाने वाली गतिविधियों की रोकथाम के लिए तेजी से काम रहा है, लगातार चैकिंग अभियान चलाया जा रहा है। इसी दिशा में विभाग द्वारा आयोजित की गई मीटिंग में निर्णय लिया गया कि यदि कोई रेडी मिक्स कंक्रीट (आरएमसी) अवैध रूप से संचालित पाया जाता है तो उसे सील किया जाएगा।